

allocated to the States of Maharashtra, Goa, Karnataka, and Kerala, through which NH 17 passes in the last three years are given below:

(Rs. in lakhs)

Year	Maharashtra	Goa	Karnataka	Kerala
1991-92	3358.00	930.00	1775.00	1120.00
1992-93	3280.00	850.00	1880.00	1400.00
1993-94	3080.00	570.00	2900.00	3087.00

(b) to (d) It is too early to indicate the likely date when the work on Jarap to Patradevi will commence.

(e) and (f) No, Sir.

(g) No, Sir.

(h) The works are being got carried out through respective State Public Work Departments.

Telephone Directories of West Bengal

788. SHRI AMAL DATTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the status of publication of telephone Directories for the areas covered by the West Bengal Telecom Circle;

(b) the dates of publication and the date upto which information therein is up-dated in respect of each such Directory;

(c) the details of existing rules under which a new Directory is required to be published; and

(d) the number of Directories where such rules have not been observed and the justification in each such case?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) The status of publication of telephone directories for the areas covered by the West Bengal Telecom Circle including the dates of publication and date upto which information therein is updated is given in statement-I attached.

(c) The details are given in Statement-II attached.

(d) There has been no violation of rules for publication of telephone directories. The delay in printing of directories is due to printers.

Statement-I

Name of the SSA	Month of publication of the last telephone directory	Date upto which information is up-dated
1. Asansol	September, 1994	31-8-94
2. Calcutta City	September, 1994	31-8-94
3. Jaipalguri	December, 1992	31-12-92
4. Krishnagar	March, 1993	30-11-92
5. Kharagpur	February, 1993	22-2-93
6. Berhampur	November, 1992	30-9-92
7. Malka	December, 1992	31-12-92
8. Bankura	October, 1992	31-10-92
9. Port Blair	October, 1992	31-8-92
10. Siliguri	May, 1993	31-12-92
11. Gangtok	June, 1993	30-6-93

Statement-II

No. 1-14/86-PHE
GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS
NEW DELHI

Dated 12th June, 1986

To

All General Managers Telephones
All District Managers Telephones

Sub: Publication of Telephone Directories—Review of policy in respect of Telephone Districts.

The basic policy for publication of telephone directories for each Telephone District and for each Telephone/Telegraph Division annually, was formulated in 1969 and has been amended, some what, from time to time. General Managers have since been authorised to publish consolidated telephone directories for each secondary switching area.

2. It has generally not been possible to publish the telephone directories as per schedule. Apart from the inconvenience to subscribers, this has been a subject of severe criticism both in the Press and the Parliament. This also results in heavy traffic to the Directory Enquiry Service '197'.

3. The more important reasons, for late publication of the directories, have been:—

- delay in finalising of rate contract by DGS&D for supply of paper;
- delay in finalising the advertisements etc;
- delay in supply of paper by manufacturers;
- supply of sub-standard paper; and
- delay in printing presses due to inadequate resources, like computerised composing, trained manpower.

4. Of late, certain offers have been received from private parties for undertaking the complete job of printing of telephone directories including supply of paper and collection of advertisements. Discussions were also held with some of these parties and it appears, that at least for larger telephone systems, the advertisement revenues will not only cover the total cost of bringing out the directories but also bring in some surplus which could be made available to the Department.

5. The Telecom Board has considered the matter in the light of the difficulties experienced in the past and the proposals received now. It has now been decided that a new policy be adopted for all the Telephone Districts, the main features of which would be as follows:—

- (i) The telephone directory shall be printed once a year.
- (ii) Offers should be invited for comprehensive contact for printing, binding, supply of paper,

advertisement and delivery of adequate number of directories. The notice inviting tender should clearly bring out the specifications as also the usual contractual conditions including the penalty clauses for delays and inferior performance, as per conditions given in Annexure.

- (iii) The tenders may be invited for five issues for Metro and Major Districts and three issues for Minor Districts.
- (iv) The advertisements in the telephone directory shall conform to the norms of decency and refined taste and should not be obscene or offensive in any manner.

6. The practice being followed for directories in Hindi and regional languages shall continue.

7. The timing for adopting the procedure given above will have to be determined by the General Manager, keeping in view the obligations where directory contracts are current.

Hindi version will follow.

Sd/-
(Pradeep Kumar)
Director Phones (E)

Copy for information to:—

1. Managing Director, Mahanagar Telephone Nigam Ltd.

2. All General Managers Telecommunications.

Copy to:

- 1. P.S. to Sanchar Mantri.
- 2. Secretary (Telecommunications)
- 3. Additional Secretary (Telecommunications)
- 4. All Members of Telecommunications Board
- 5. All DDsg in the Telecommunications Directorate
- 6. Secretary, Telecom Board
- 7. G.M. ALTTC, Ghaziabad/G.M., TTC, Jabalpur
- 8. All Internal Financial Advisers in Telecom Circles/ Telephone Districts and other Administrative Officers.
- 9. Director (FA-II & FA-III), Telecom Department
- 10. FA II, III and Finance Coordination Section in the Telecom Department.

Publication of Telephone Directories including printing, supply of paper and binding through private parties

GENERAL CONDITIONS OF CONTRACT

- 1. The Directory shall be brought out yearly.
- 2. The Department shall supply to the contractor the manuscript of the Directory in the form of magnetic computer tape/hard disc or typed/printed matter.
- 3. The contractor will arrange to publish the directory as a complete job which will include procurement of paper of approved quality, pringing, binding and supply of specified number of copies free of cost to the Department.

4. The entire work of compilation, pringing, binding and supply of finished directories will be completed within the agreed time table. For this purpose:

(i) The Department will make available a complete manuscript by an agreed date each year.

(ii) The Department will make available a supplementary list containing additions and alterations upto a date two months prior to the date of publication. The contractor shall ensure that these are duly incorporated.

(iii) The contractor shall supply detailed chart giving the milestones in the compilation, pringing, binding and supply of the directory to enable proper monitoring of the progress.

5. The pringing work shall be undertaken as per specifications given by the Department. This will cover the type and quality of paper, lay out, type size, etc. besides the arrangement of contents viz., information pages, the alphabetical lists including slogans, classified lists, bold entries etc.

6. The white and coloured printing paper shall be of 48 GSM. The paper shall be A4 size of IS: 1848-1981 as amended from time to time and the size of the directory will be:—

Untrimmed size	210mm x 297 mm
Trimmed size	200mm x 287 mm
Size of the printed matter	180mm x 267 mm

Light shades of yellow printing paper shall be used for the 'Classified Guide'. The paper for the covers shall be thin carton board or box board of 130 GSM substance glazed on one side.

The number of volumes of a Directory will be decided in consultation with the General Manager.

For fly leaves cartridge paper of 90 GSM will be used. The contractor may use other paper which should not be inferior to that specified above with the approval of the concerned General Manager.

7. The alphabetical list of the directories shall be printed in 6 point type.

8. The arrangement of 'Contents' viz., Information pages, the alphabetical list including slogans, classified list and bold entries etc. should be as specified in Annexure 'B' of this office letter No. 1-15/72-PHB(1) dated 14-10-1976.

9. The contractor will be allowed to procure advertisements from private parties and others. These may be printed as 'Yellow Pages' or in the alphabetical portion of the directory. It shall be ensured by the contractor that the advertisements in the directories conform to the norms of decency and refined taste and are not obscene or offensive in any manner.

10. The contractor shall clarify to all advertisers that the Department is not a party to any agreements between the advertiser and the contractor.

11. The contractor will be solely responsible for the correctness of the printing in accordance with the manuscripts supplied. The Department will be free to

exercise such checks as considered necessary through Departmental staff to check the work during its progress. The contractor will render all assistance and information to such staff.

12. The contractor will hand over specified number of copies of the directory to the Department at certain specified points (Telephone Exchanges) free of cost. The number of free copies will be specified based on the number of working telephones (stations), anticipated requirements of expansion during the period between the two issues and some specified number of complimentary copies for the use of the Department.

13. The distribution of directories to the subscribers will be arranged by the Department.

14. Copies of the old directory will be collected by the Department from subscribers while issuing new copy. The old copies so collected will be made over to the contractor.

15. In addition to free supply of specified number of copies of telephone directory, the contractor will pay to the Department an agreed percentage of revenue earned by him from advertisements subject to a minimum amount. The percentage and the mode of certification of the revenue will be mutually agreed to on the basis of tender bids.

16. In case the contractor fails to supply requisite number of the directories within the specified period, the contractor shall pay penalty to the Department at the rate of 1% of advertisement revenue collected by the contractor for each week's delay.

Pakistan a State Sponsoring Terrorism

789. SHRI BHOLLA BULLI RAMAIAH:
SHRI M.V.V.S. MURTHY:
SHRIMATI DIPIKA H. TOPIWALA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have launched a renewed drive in the international community to declare Pakistan a State sponsor of terrorism;

(b) if so, whether India has deputed delegations to all major countries explaining the activities of Pakistan in encouraging the terrorism in India by sending trained personnel to sensitive regions; and

(c) if so, to what extent India has been able to convince all the major countries about the activities of Pakistan including the US and Germany?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHID) : (a) and (b) No Sir, There is no provision in international law to declare any specific country a "State Sponsor of Terrorism". Government of India have, however, deputed delegations to all major countries to acquaint them with Pakistan's abetment of terrorism in India.

(c) The efforts of the Government of India have helped to create in major countries, including the USA and Germany, an awareness and a sympathetic

understanding about India's concerns regarding Pakistan's abetment of terrorism.

[Translation]

Denial of Blood by Red Cross

790. SHRI RAMCHANDRA VEERAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Red Cross Denies Blood to Briton" appearing in the Hindustan Times dated October 29, 1994;

(b) if so, the facts thereof and the action taken by the Government in this regard; and

(c) the measures proposed to be taken by the Government to check the recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) and (c) On receipt of a complaint dated 31st October, 1994, from Shri Christopher Thomas, South Asia correspondent of "The Times" regarding denial of blood platelets by the Indian Red Cross Society, New Delhi, the Secretary General of the Society appointed a one-man Commission of enquiry consisting of Dr. P.P. Goel, former Director General of Health Services to enquire into the complaint. The Report submitted by the Commission on 5th December, 1994 to the Secretary General is being examined by Indian Red Cross.

[English]

Chicken Pox

791. SHRI K.G. SHIVAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Chicken Pox has not been checked completely in the country;

(b) if so, whether the Government have any special plans to eradicate this disease from the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c) Chicken pox is not a killer and is a milder form of self limiting viral exanthematous disease. There is no specific preventive measure available and hence there is no specific plan to eradicate this disease from the country.